IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY,THE SIXTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30129 OF 2025

Between:

Mohd Moshin Malik, (Mohd Mohsin Malik), Proprietor of M/s.M.M.Enterprises, Plot No.13, Jalpally Balapur, Hyderabad - 500 005. State of Telangana

...PETITIONER

AND

1. The Deputy State Tax Officer, Rajendranagar-I Circle, Hyderabad.
2. The State of Telangana, Rep. by its Principal Secretary, Revenue (CT) Department, Telangana Secretariat, Hyderabad.
3. The Union of India, Rep. by its Secretary, Ministry of Finance, North Block, New Delhi - 110 001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ or Order or direction declaring the action of the 1St Respondent in passing the Order for Cancellation of Registration in Form GST REG-19, dated 09.07.2025, without providing sufficient opportunity of being heard to the Petitioner, without following the due process of law, as arbitrary, contrary to the provisions of the Central Goods and Service Tax Act 2017, contrary to Article 14, 19(1)(g) and 21 of the Constitution of India and the same is in violation of Principles of Natural Justice and Rule of Law and consequently set aside the Order for Cancellation of Registration in Form GST REG-19, dated 09.07.2025 passed by the 1St Respondent, as null and void

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order for Cancellation of Registration in Form GST REG-19, dated 09.07.2025 passed by the 1st Respondent and consequently direct the 1st Respondent to Restore the Registration Certificate of the Petitioner, forthwith, in the interest of Justice and equity, pending disposal of the above Writ Petition, as otherwise, the Petitioner will be put to severe loss and hardship.

Counsel for the Petitioner: SRI. SHAIK JEELANI BASHA

Counsel for the Respondent Nos. 1&2: SRI SWAROOP OORILLA, SPECIAL GP FOR STATE TAX

Counsel for the Respondent No.3: DY. SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30129 of 2025

ORDER:

Mr. Shaik Jeelani Basha, learned counsel for the petitioner.

Mr. Swaroop Oorilla, learned Special Government Pleader for State Tax appears for respondent Nos.1 and 2.

2. Petitioner has approached this Court for revocation of cancellation of his registration *vide* impugned order dated 09.07.2025 passed by respondent No.1-Deputy State Tax Officer, Rajendranagar-1 Circle, Hyderabad.

3. However, after some arguments and upon hearing learned counsel for the parties, we grant liberty to the petitioner to approach respondent No.1 for revocation of the order of cancellation. If such request is made within a period of one week from today, respondent No.1 would consider the request of the petitioner and pass an order within two weeks thereafter on the issue of revocation of the cancellation of registration in

accordance with law. We have not expressed any opinion on the merits of the case of the parties.

4. The Writ Petition is, accordingly, disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Deputy State Tax Officer, Rajendranagar-I Circle, Hyderabad.
2. The Principal Secretary, Revenue (CT) Department, Telangana Secretariat, T.S.,Hyderabad.
3. The Secretary, Union of India, Ministry of Finance, North Block, New Delhi - 110 001.
4. One CC to SRI. SHAIK JEELANI BASHA Advocate [OPUC]
5. Two CCs to SPECIAL GOVERNMENT PLEADER FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
6. One CC to DY. SOLICITOR GENERAL OF INDIA [OPUC]
7. Two CD Copies

BM
BS

HIGH COURT

DATED:06/10/2025

ORDER

WP.No.30129 of 2025



DISPOSING OF THE WRIT PETITION WITHOUT COSTS

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11/11/25